

(b) if so, the details thereof;

(c) whether all the old spare parts replaced have been properly accounted for and taken in stock for due disposal as per procedure;

(d) if so, the details thereof;

(e) whether the Government propose to order inquiry into the whole matter; and

(f) the action proposed to be taken against the officials found guilty?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SANGMA) : (a) In July, 90, a complaint was received levelling allegations relating to several packages including the complaint referred to in the question.

(b) It was, inter-alia, alleged that in the Transport Deptt. of Mines I,

(a) purchase of spares for petrol/diesel vehicles has been on higher side, (b) in the crawler yard, new spares were drawn from the Stores to replace spares for caterpillars, pipelayers and dozers but were not put on the vehicles and that vehicles continue under break-downs.

A fact finding Committee was appointed by NIC to probe into all the allegations. The Committee, however, could not substantiate the above allegations.

(c) Yes, Sir.

(d) Olds spare parts removed are properly accounted for and taken back for re-conditioning/rectification of defects for reuse or for disposal by sale as per procedure or effective destruction where required, where they are beyond reconditioning. Payments for the replacement works are made only after all the old spares are retained and

accounted for and a certificate to this effect is recorded.

(e) and (f). Do not arise.

[*Translation*]

### **Fake Allotment of Houses and Shops**

8371. SHRI RAM VILAS PASWAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the documents related to fake allotment of houses and shops have been misplaced in the Delhi Development Authority;

(b) if so, the details in regard thereto and the action taken so far against the guilty officers and employees; and

(c) if no action taken, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). No case pertaining to misplacement of documents relating to fake allotment of houses/flats/shops has come to the notice of the DDA.

### **Contract for Maintenance of Government Quarters in DIZ Area**

8372 SHRI RAJVEER SINGH:  
DR. LAL BAHADUR RAWAL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number and locations of CPWD enquiries in DIZ area, New Delhi for the maintenance of the Government quarters;

(b) the number of contractors to whom contract was awarded;

(c) whether the contracts for the same work were given twice and the work is still incomplete; and

(d) if so, the reasons therefor and the details in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) There are 7 under mentioned enquiry offices in DIZ area:-

1. Enquiry at Havlock Square.
2. Enquiry at 'J' Block, Mandir Marg.
3. Service Centre for 720 Type- I quarters at lunch Kuin Road in 56/665, 667 Type I quarters.
4. Service Centre at Sector I, Peshwa Road.
5. Service Centre at Sector II Block No. 19, Peshwa road.
6. Service Centre for Albert Square at 34/399, Punch Kuin Road.
7. Service Centre behind Shivaji stadium in front of Block 13, Type-B in Sector-IV.

(b) Total number of contractors to whom contracts were awarded during 1991-92 are 93.

(c) No, Sir.

(d) Does not arise in view of reply to (c) above.

Lease papers Pending In DDA

8373. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether cases with regard to issuance of lease papers to the residents of Delhi, especially the residents of Panchkuian Road in New Delhi are lunge pending for the last several years in the office of Deputy Director (Lands) and Director and Commissioner Delhi development authority;

(b) if so, the number of such cases;

(c) whether the Members of Parliament have recommended such cases;

(d) if so, the details thereof;

(e) the reasons for not settling the above caases so far;

(f) whether the Government propose to settle the above cases; and

(g) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a); No. Sir.

(b): Does not arise.

(c) to (g). Representations of squatters on Govt. land in the right of way of Link Road were forwarded by Members of Parliament. The representation sought regularisation of the land squatted upon, by leasing the same to such squatters. These squatters are unauthorisedly doing business on Govt. land. Unauthorised use of Govt. land for Commercial purpose cannot be allowed and there is no policy for regularisation in such unauthorised commercial encroachment of Govt. land. DDA have reported that the representations have already been decided and suitable replies sent to the applicants as well as the Members of Parliament.